

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.116 of 2013 &**  
**IA No.185 of 2013**

**Dated: 29<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s): Ms. Ramni Taneja  
Counsel for the Respondent(s): Ms. Dipali Sheth for R-3  
Mr. Buddy A. Ranganadhan for R.1

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No.1 and Ms. Dipali Sheth takes notice on behalf of Respondent No.3. Notice to be issued to the other Respondents returnable on 10.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post this matter along with Appeal No. 59 of 2013 on **10.07.2013.**

**(Rakesh Nath)**  
**Technical Member**

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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**